

**THE HIGH COURT OF MEGHALAYA
SHILLONG**

NOTIFICATION

Dated Shillong, the 21st May, 2018.

No.HCM-II/130/2018-Estt/3090 : As per Notification No. K.13034/03/2018-US.I dated 10th May, 2018 received from Joint Secretary to the Government of India, Ministry of Law & Justice (Department of Justice), wherein the President of India is pleased to appoint Shri Mohammad Yaqoob Mir, Judge of the Jammu & Kashmir High Court, to be the Chief Justice of High Court of Meghalaya, it is hereby notified that Hon'ble Mr. Justice Mohammad Yaqoob Mir has accordingly assumed charge as the Chief Justice of the High Court of Meghalaya in the afternoon of 21st May, 2018.

REGISTRAR GENERAL

Memo No.HCM-II/130/2018-Estt/3090-A

Dated Shillong, the 21st May, 2018

Copy for information to:-

1. The Joint Secretary to the Government of India, Ministry of Justice, Jaisalmer House New Delhi, with reference to his Notification K.13034/03/2018-US.I dated 10th May, 2018.
2. The Chief Secretary to the Government of Meghalaya, Shillong.
3. The Secretary General, Supreme Court of India, New Delhi.
4. The Secretary to the Governor of Meghalaya, Shillong.
5. The Secretary to the Government of Meghalaya, Law Department, Shillong.
6. The Secretary to the Chief Minister, Meghalaya, Shillong.
7. The Advocate General, Meghalaya, Shillong.
8. The Accountant General (A&E), Meghalaya, Shillong, with a copy of Notification No. K.13034/03/2018-US.I dated 10th May, 2018.
9. The Registrar General, _____.
10. The District and Sessions Judge, _____.
11. The Member Secretary, Meghalaya State Legal Services Authority, Shillong.
12. The Judge, KHADC/JHADC/GHADC.
13. The Registrar / Secretary to all the Central Administrative Tribunals
_____.

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14. The Registrar / Secretary to all the National Green Tribunals
15. The Deputy Commissioner, _____
16. The Joint Registrar -cum- Secretary to Hon'ble the Chief Justice, High Court of Meghalaya, Shillong.
17. The P.S. to Hon'ble Mr. Justice S. R. Sen, Judge, High Court of Meghalaya, Shillong.
18. The State Informatics Officer, NIC, Meghalaya State Center, Shillong for information and necessary action
19. The President / Secretary _____
20. The System Analysts to up load the same in the High Court Website.
21. The Accountant -cum- Cashier, High Court of Meghalaya, Shillong, with a copy of Notification K.13034/03/2018-US.I dated 10th May, 2018 for necessary action.
22. Notice Board.
23. Guard File.
24. Office File.


REGISTRAR GENERAL